

CP 67/2004
For order
on 13/9/04

By N. Subramanian
adjudged to 30.9.04

30.9.04

None for the applicant.
Case is adjourned to 27.10.04.


(S. G. Deshmukh)
M (J)


(A. K. Agarwal)
V.C.

Dated: 27.10.2004 (S.)

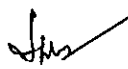
Applicant by Sh. A.R. Pitale.

Respondents by Sh. Vinod Joshi

The learned counsel for the applicant mentioned that writ Petition challenging the order of the Tribunal has been admitted by the High Court but no interim relief has been granted.

In view of the fact that writ Petition has been admitted by the High Court, we should go slow on hearing of CP. The learned counsel may apprise the Tribunal the latest position of the matter before the High Court on the next date of hearing.

List the case on 3.1.2005.


(M. W. Zaffar Hussain)

M (J)


(A. K. Agarwal)
V.C.

29/10/04